

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 8th May, 2024, 10:30 A.M.

CP No. 5/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Union of India through (SFIO) -Vs- Micro Leasing & Funding Ltd.
Under Section	271-272

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Prabhu Prasanna Behera, Adv,
Mr. Soumava Ghosh, Adv,
Ms. Isabella Pal, Adv,
Ms. Swagata Roy, Adv.

For Respondent (s) Mr. Pratik's dash, Adv. For R2

ORDER

Ld. Counsel, Mr. P.P. Behera appears for the petitioner. Ld. Counsel, Mr. Pratik Dash appears, who undertakes to file Vakalatnama for R2. Three weeks' time is granted to file vakalat reply after serving copy upon the petitioner. The petitioner shall file rejoinder, if any, within two weeks' time from the date of receipt of copy of reply. Petitioner is directed to send notices to other respondents by speed post and by email. Further, Petitioner is directed to effect paper publication as provided under Rule 7 of the Winding Up Rules, 2020, in one English daily newspaper and in one Vernacular language newspaper having wide circulation where the company is situated. The paper publications to be effected at least 14 days prior to the next date of hearing i.e., on or before 12.06.2024. List the matter on 26.06.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)

Sibendra Naik (Steno)